

- (b) the total number of registered overseas electors as of April, 2018; and
- (c) the details thereof, State-wise?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) A Bill has been introduced in the Lok Sabha on 18th December, 2017 to amend the Representation of the People Act, 1951 to enable the overseas electors to cast their votes either in person or by proxy. No proposal for allowing proxy voting by internal migrant voters is under consideration of the Government at present.

(b) and (c) The total number of registered overseas electors as of April, 2018, as furnished by the Election Commission, is given in Statement [Refer to the Statement appended to answer to USQ No. 416 part (a)]

Recommendations in the Economic Survey

422. SHRI DEREK O'BRIEN: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether Government has taken note of the recommendations made in the Economic Survey with respect to "Ease of Doing Business Next Frontier Timely Justice"; and

(b) if so, whether Government has any plan of implementing these recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND JUSTICE (SHRI P.P. CHAUDHARY): (a) Yes, Sir.

(b) The Ministry of Law and Justice has implemented some of the major recommendations of the Economic Survey.

Deployment of UAV/drone cameras for monitoring the maintenance of tracks and infrastructure

423. SHRI SANJAY RAUT: Will the Minister of RAILWAYS be pleased to state:

(a) whether Government has decided to deploy UAV/drone cameras for monitoring the maintenance of tracks and other railway infrastructures;

(b) if so, the details thereof indicating by when and in what manner such drone cameras would be deployed for the railway's further security and development;

(c) whether Government has issued any guidelines for using UAV/drone cameras in various parts of the country for monitoring the railway tracks and its infrastructure; and

(d) if so, the details in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAJEN GOHAIN): (a) to (d) Indian Railways carry out periodic monitoring of track geometry and condition through inspection by designated officer with Track Recording Car (TRC) and Oscillation Monitoring System (OMS).

Instructions have been issued to all Zonal Railways and Public Sector Units (PSUs) for using UAV/Drone as an efficient tool for mapping and monitoring of transportation corridors, projects etc.

Indian Railways is using Drones in the following manner:—

- To overcome visibility of part of bridges difficult to access manually, drone inspection of few bridges are under consideration.
- One Drone Camera has been procured for the surveillance of Railway tracks at vulnerable locations over South Western Railway.
- 2 UAV/Drones are being deployed at Modern Coach Factory/Rae Bareilly for overhead watch and surveillance.
- One Drone is being used by West Central Railway for inspection and project monitoring.
- Public Sector Units under Ministry of Railways are using Drones for project monitoring.

Complaints regarding HOR quota

424. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of RAILWAYS be pleased to state:

(a) whether VIP references for release of HOR quota to Minister of Railways/ Railway Board are not being given priority recently;

(b) if so, whether complaints from MPs, etc. have been received by the Minister of Railways and Chairman, Railway Board against officers and E&RCs posted in MR, MOS(R) and Reservation Cell;